

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 850 of 2019

IN THE MATTER OF:

S.P. Coal Resources Pvt. Ltd.

...Appellant

Versus

Indus FILA Ltd. & Ors.

...Respondents

Present:

**For Appellant : Mr. Goutham Shivshankar and Mr. Shantanu Singh,
Advocates**

**For Respondent : Ms. Supriya Jain C/o Aarha Law & Tushar Mudgal,
Respondent No.4 for RP**

ORDER

27.02.2020 Learned Counsel for the Appellant submits that the modified Resolution Plan has been under consideration before the Adjudicating Authority. It will be considered on 05th March, 2020. In such circumstances, he seeks time. The matter is adjourned.

Let the matter be fixed on **19th March, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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